

Jurisdiction (territorial, pecuniary and subject matter) of all the Courts in District Dehradun.
DISTRICT & SESSIONS JUDGE, DEHRADUN.

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|-------------------|-------------------|--------------------------------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Dehradun | Unlimited | |
| 2. | Civil Suits U/s 92 C.P.C. | -do- | -do- | Exclusive jurisdiction to hear |
| 3. | Civil Suits under Copy Right Act | -do- | -do- | -do- |
| 4. | Cases under Intellectual Property Right Act | -do- | -do- | -do- |
| 5. | SCC Suits | -do- | Above ₹ 25,000/- | |
| 6. | Civil Appeal | -do- | Upto ₹ 5,00,000/- | |
| 7. | Civil Revision | -do- | Upto ₹ 5,00,000/ | |
| 8. | Misc. Appeals | -do- | Upto ₹ 5,00,000/ | |
| 9. | SCC Revision | -do- | Upto ₹ 25,000/- | |
| 10. | Cases Under Arbitration Act | -do- | Unlimited | Exclusive jurisdiction to hear |
| 11. | Cases under Insolvency Act as Insolvency Judge | -do- | -do- | -do- |
| 12. | Motor Accident Claim Cases | -do- | -do- | |
| 13. | Election Petitions (Panchayat, Municipality & Nagar Nigam) | -do- | -do- | |
| 14. | Land Acquisition Cases | -do- | -do- | |
| 15. | Cases under Indian Succession Act, viz. Succession Certificates, Probates & Letters of Administration | -do- | -do- | |
| 16. | Cases under Societies Registration Act | -do- | -do- | |
| 17. | Cases Under Hindu Adoption | -do- | -do- | |
| 18. | Rent Control Appeal | -do- | -do- | |
| 19. | Rent Control Revision | -do- | -do- | |
| 20. | Appeals under Payment of Wages Act | -do- | -do- | |
| 21. | Sessions Trials | -do- | - | |
| 22. | Criminal Appeals | -do- | - | |
| 23. | Criminal Revisions | -do- | - | |

Special Powers

| | | | | |
|-----|---|-------------------|------|--|
| 24. | Cases U/s from 135 to 139 of the Electricity Act, 2003 | -do- | -do- | |
| 25. | Cases under Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act 33 of 1989) | -do- | -do- | May nominate some Addl. District & Sessions Judge also for the purpose |
| 26. | Cases under Prevention of Corruption Act investigated and filed by the State Vigilance | Garhwal Mandal | -do- | |
| 27. | Under Act No. 10 of 1997 r/w Section 21 Waqf Act 1995 (Act No. 43/1995) | District Dehradun | -do- | |
| 28. | Appeals filed against the orders related to disciplinary action against the teaching staff and other employees of the Educational Institute which are not aided by the Government | -do- | -do- | Preside over the Educational Tribunal |
| 29. | The Uttaranchal Protection of Interests of Depositors in Financial Establishment Act, 2005 (Act No : 9 of 2005) | -do- | -do- | |
| 30. | The Drugs and Cosmetics (Amendment) Act, 2008 | -do- | -do- | |

ADDITIONAL DISTRICT & SESSIONS JUDGES/ FAST TRACK COURTS AT HEADQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|------------------------------|------------------|---|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Dehradun | Unlimited | |
| 2. | SCC Suits | -do- | Above ₹ 25,000/- | |
| 3. | Civil Appeal | -do- | Upto ₹ 5,00,000/ | |
| 4. | Civil Revision | -do- | Upto ₹ 5,00,000/ | |
| 5. | Misc. Appeals | -do- | Upto ₹ 5,00,000/ | |
| 6. | SCC Revision | -do- | Upto ₹ 25,000/- | |
| 7. | Motor Accident Claim Cases | -do- | Unlimited | |
| 8. | Election Petitions (Panchayat, Municipality & Nagar Nigam) | -do- | -do- | |
| 9. | Land Acquisition Cases | -do- | -do- | |
| 10. | Cases under Indian Succession Act, viz. succession certificates, Probates & Letters of Administration | -do- | -do- | |
| 11. | Rent Control Appeal | -do- | -do- | |
| 12. | Rent Control Revision | -do- | -do- | |
| 13. | Appeals under Payment of Wages Act | -do- | -do- | |
| 14. | Cases under Protection of Human Rights Act 1993 | -do- | - | Exclusive jurisdiction of I Addl. District & Sessions Judge, Dehradun, in addition |
| 15. | Cases filed under National Investigating Agency Act, 2008 (34 of 2009) | All districts of Uttarakhand | - | Exclusive jurisdiction of III Addl. District & Sessions Judge, Dehradun, in addition |
| 16. | U/s 21 of the Uttar Pradesh, General Clause Act 1904 (Uttar Pradesh Act No.7 of 1904) read with Section 5(2) of U.P. Gangster's Anti-Social Activities (Prevention) Act 1988 (Uttar Pradesh Act No.7 of 1980) | Garhwal Mandal | - | Presently Addl. District & Sessions Judge/IV F.T.C., also holding the additional charge as Spl. Judge under the Act |
| 17. | Sessions Trials | -do- | - | |
| 18. | Criminal Appeals | -do- | - | |
| 19. | Criminal Revisions | -do- | - | |

SPECIAL JUDGE ANTI-CORRUPTION (C.B.I.), UTTARAKHAND DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|--|------------------------------|-----------|---|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Criminal Cases investigated and filed by the C.B.I. under Prevention of Corruption Act, 1988 | All districts of Uttarakhand | - | Presently III Additional District & Sessions Judge, Dehradun is holding the additional charge as Spl. Judge Anti-Corruption (C.B.I.) UK |

SPECIAL JUDGE (E.C.ACT), DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|-------------------|-----------|---|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Cases under section 12 A (2) of Essential Commodities Act 1955. | District Dehradun | Unlimited | Additional District & Sessions Judge/II F.T.C., Dehradun is presently holding the additional charge as Spl. Judge (E.C.Act) |

ADDITIONAL DISTRICT & SESSIONS JUDGE, RISHIKESH

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|------------------|------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Rishikesh | Above ₹ 25,000/- | |
| 2. | SCC Suits | -do- | -do- | |
| 3. | Civil Appeal | -do- | Upto ₹ 5,00,000/ | |
| 4. | Civil Revision | -do- | Upto ₹ 5,00,000/ | |
| 5. | Misc. Appeals | -do- | Upto ₹ 5,00,000/ | |
| 6. | SCC Revision | -do- | Upto ₹ 25,000/- | |
| 7. | Motor Accident Claim Cases | -do- | Unlimited | |
| 8. | Election Petitions (Panchayat, Municipality & Nagar Nigam) | -do- | -do- | |
| 9. | Land Acquisition Cases | -do- | -do- | |
| 10. | Cases under Indian Succession Act, viz. succession certificates, Probates & Letters of Administration | -do- | -do- | |
| 11. | Rent Control Appeal | -do- | -do- | |
| 12. | Rent Control Revision | -do- | -do- | |
| 13. | Appeals under Payment of Wages Act | -do- | -do- | |
| 14. | Sessions Trials | -do- | -do- | |
| 15. | Criminal Appeals | -do- | -do- | |
| 16. | Criminal Revisions | -do- | -do- | |

ADDITIONAL DISTRICT & SESSIONS JUDGE, VIKASNAGAR

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|-------------------|------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Vikasnagar | Above ₹ 25,000/- | |
| 2. | SCC Suits | -do- | -do- | |
| 3. | Civil Appeal | -do- | Upto ₹ 5,00,000/ | |
| 4. | Civil Revision | -do- | Upto ₹ 5,00,000/ | |
| 5. | Misc. Appeals | -do- | Upto ₹ 5,00,000/ | |
| 6. | SCC Revision | -do- | Upto ₹ 25,000/- | |
| 7. | Motor Accident Claim Cases | -do- | Unlimited | |
| 8. | Election Petitions (Panchayat, Municipality & Nagar Nigam) | -do- | -do- | |
| 9. | Land Acquisition Cases | -do- | -do- | |
| 10. | Cases under Indian Succession Act, viz. succession certificates, Probates & Letters of Administration | -do- | -do- | |
| 11. | Rent Control Appeal | -do- | -do- | |
| 12. | Rent Control Revision | -do- | -do- | |
| 13. | Appeals under Payment of Wages Act | -do- | -do- | |
| 14. | Sessions Trials | -do- | -do- | |
| 15. | Criminal Appeals | -do- | -do- | |
| 16. | Criminal Revisions | -do- | -do- | |

CIVIL JUDGE (SENIOR DIVISION), DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Headquarter Dehradun & Mussoorie | Unlimited | |
| 2. | SCC Suits | -do- | Upto ₹ 25,000/- | |
| 3. | Civil Appeal [against the judgment & decree passed by the court of Civil Judges (Jr.Div.)] | -do- | Upto ₹ 1,00,000/- | |
| 4. | Prescribed Authority under Act 13 of 1972 | -do- | Unlimited | |
| 5. | Cases under Indian Succession Act (Succession Certificates only) | District Head Quarter Dehradun | -do- | |
| 6. | Miscellaneous Cases | -do- | -do- | |
| 7. | Execution Cases | -do- | -do- | |
| 8. | House Tax Appeals (Nagar Nigam, Dehradun) | District Head Quarter Dehradun | -do- | |
| 9. | Water Tax Appeals (Garhwal Jal Sansthan) | District Dehradun | -do- | |
| 10. | Cases under section 74 of the employees State Insurance Act 1948 (Act No. 34 of 1948) r/w section 21 of the General Clause Act 1897 (Act No. x of 1897) | District Dehradun | -do- | |

ADDITIONAL CIVIL JUDGES (SENIOR DIVISION), AT HEAQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|----------------------------------|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Headquarter Dehradun | Unlimited | |
| 2. | SCC Suits | -do- | Upto ₹ 25,000/- | |
| 3. | Civil Appeal [against the judgment & decree passed by the court of Civil Judges (Jr.Div.)] | -do- | Upto ₹ 1,00,000/- | |
| 4. | Miscellaneous Cases | -do- | -do- | |
| 5. | Execution Cases | -do- | -do- | |

CIVIL JUDGE (SENIOR DIVISION)/ADDITIONAL CHIEF JUDICIAL MAGISTRATE, RISHIKESH

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Rishikesh | Unlimited | |
| 2. | SCC Suits | -do- | Upto ₹ 25,000/- | |
| 3. | Civil Appeal [against the judgment & decree passed by the court of Civil Judges (Jr.Div.), Rishikesh] | -do- | Upto ₹ 1,00,000/- | |
| 4. | Prescribed Authority under Act 13 of 1972 | -do- | Unlimited | |
| 5. | Water Tax Appeals (Garhwal Jal Sansthan) | -do- | -do- | |
| 6. | Cases under Indian Succession Act (Succession Certificates only) | -do- | -do- | |
| 7. | Miscellaneous Cases | -do- | -do- | |
| 8. | Execution Cases | -do- | -do- | |
| 9. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Rishikesh allotted by the Chief Judicial Magistrate | - | |
| 10. | Criminal Cases relating to Economic Offences | -do- | - | |
| 11. | Criminal Cases under Excise Act (Concerned P.S.) | -do- | - | |

CIVIL JUDGE (SENIOR DIVISION)/ ADDITIONAL CHIEF JUDICIAL MAGISTRATE, VIKASNAGAR

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|--|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Vikasnagar | Unlimited | |
| 2. | SCC Suits | -do- | Upto ₹ 25,000/- | |
| 3. | Civil Appeal [against the judgment & decree passed by the court of Civil Judge (Jr.Div.), Vikasnagar] | -do- | Upto ₹ 1,00,000/- | |
| 4. | Prescribed Authority under Act 13 of 1972 | -do- | Unlimited | |
| 5. | Water Tax Appeals (Garhwal Jal Sansthan) | -do- | -do- | |
| 6. | Cases under Indian Succession Act (Succession Certificates only) | -do- | -do- | |
| 7. | Miscellaneous Cases | -do- | -do- | |
| 8. | Execution Cases | -do- | -do- | |
| 9. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Vikasnagar allotted by the Chief Judicial Magistrate | - | |
| 10. | Criminal Cases relating to Economic Offences | -do- | - | |
| 11. | Criminal Cases under Excise Act (Concerned P.S.) | -do- | - | |

CIVIL JUDGE (JUNIOR DIVISION), DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|----------------------------------|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Headquarter Dehradun | Upto ₹ 1,00,000/- | |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Cases under Indian Succession Act (Succession Certificates only) | -do- | Upto ₹ 1,00,000/- | |
| 4. | Cases under Section 30 of U.P. Act 13 of 1972 | -do- | Unlimited | |
| 5. | Miscellaneous Cases | -do- | -do- | |
| 6. | Execution Cases | -do- | -do- | |

ADDITIONAL CIVIL JUDGES (JUNIOR DIVISION), AT HEAQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---------------------|----------------------------------|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | District Headquarter Dehradun | Upto ₹ 1,00,000/- | |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Miscellaneous Cases | -do- | -do- | |
| 4. | Execution Cases | -do- | -do- | |

CIVIL JUDGE (JUNIOR DIVISION)/JUDICIAL MAGISTRATE, RISHIKESH

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Rishikesh | Upto ₹ 1,00,000/- | |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Cases under Indian Succession Act (Succession Certificates only) | -do- | Upto ₹ 1,00,000/- | |
| 4. | Cases under Section 30 of U.P. Act 13 of 1972 | -do- | Unlimited | |
| 5. | Miscellaneous Cases | -do- | -do- | |
| 6. | Execution Cases | -do- | -do- | |
| 7. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Rishikesh allotted by the Chief Judicial Magistrate | - | |
| 8. | Criminal Cases relating to Economic Offences | -do- | - | |

CIVIL JUDGE (JUNIOR DIVISION), VIKASNAGAR

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|--|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Vikasnagar | Upto ₹ 1,00,000/- | |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Cases under Indian Succession Act (Succession Certificates only) | -do- | Upto ₹ 1,00,000/- | |
| 4. | Cases under Section 30 of U.P. Act 13 of 1972 | -do- | Unlimited | |
| 5. | Miscellaneous Cases | -do- | -do- | |
| 6. | Execution Cases | -do- | -do- | |
| 7. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Vikasnagar allotted by the Chief Judicial Magistrate | - | |
| 8. | Criminal Cases relating to Economic Offences | -do- | - | |

CIVIL JUDGE (JUNIOR DIVISION), CHAKRATA

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|--|-------------------|--|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Chakrata, Kalsi & Tyuni | Upto ₹ 1,00,000/- | Civil Judge (Jr.Div.), Dehradun is presently holding Camp Court twice a month at Chakrata |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Cases under Indian Succession Act (Succession Certificates only) | -do- | Upto ₹ 1,00,000/- | |
| 4. | Cases under Section 30 of U.P. Act 13 of 1972 | -do- | Unlimited | |
| 5. | Miscellaneous Cases | -do- | -do- | |
| 6. | Execution Cases | -do- | -do- | |
| 7. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Chakrata allotted by the Chief Judicial Magistrate | - | |
| 8. | Criminal Cases relating to Economic Offences | -do- | - | |
| 9. | Criminal Cases under Excise Act (Concerned P.S.) | -do- | - | |

ADDITIONAL CIVIL JUDGE (JUNIOR DIVISION)/JUDICIAL MAGISTRATE, RISHIKESH

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-------------------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Regular Suits | Tehsil Rishikesh | Upto ₹ 1,00,000/- | |
| 2. | SCC Suits | -do- | Upto ₹ 5,000/- | |
| 3. | Miscellaneous Cases | -do- | -do- | |
| 4. | Execution Cases | -do- | -do- | |
| 5. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Rishikesh allotted by the Chief Judicial Magistrate | - | |
| 6. | Criminal Cases relating to Economic Offences | -do- | - | |

CHIEF JUDICIAL MAGISTRATE, DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|-------------------|-----------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | District Dehradun | - | |
| 2. | Criminal Cases U/s 302, 304, 304B I.P.C. (before committal to the court of Sessions) | -do- | - | |
| 3. | Criminal Cases relating to Economic Offences | -do- | - | |
| 4. | Complaint Cases against Public Servants and Police personnel. | -do- | - | |
| 5. | Criminal Cases under Forest Act | -do- | - | |
| 6. | Criminal Cases under Excise Act filed by Excise Department | -do- | - | |
| 7. | Labour Act | -do- | - | |
| 8. | Factory Act | -do- | - | |
| 9. | Entertainment Tax Act | -do- | - | |
| 10. | Mines Act | -do- | - | |
| 11. | Cantonment Board Act | -do- | - | |
| 12. | Municipal Appeals | -do- | - | |

ADDITIONAL CHIEF JUDICIAL MAGISTRATES AT HEAQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-----------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | All kinds of criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | District Dehradun as per jurisdiction of the Police Station allotted by the Chief Judicial Magistrate | - | |
| 2. | Criminal Cases relating to Economic Offences | -do- | - | |
| 3. | Criminal Cases under Excise Act (Concerned P.S.) | -do- | - | |

SPECIAL JUDICIAL MAGISTRATE (C.B.I.), UTTARAKHAND DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-----------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | Criminal Cases investigated and filed by C.B.I. triable by Magisterial court | All districts of Uttarakhand | - | |
| 2. | All kinds of other criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | District Dehradun as per jurisdiction of the Police Station allotted by the Chief Judicial Magistrate | - | |
| 3. | All kinds of criminal cases triable by Magisterial Court as provided under Cr.P.C. | -do- | - | |
| 4. | Cases under Environment (Protection) Act 1986 | All the Districts of Uttarakhand | - | |

JUDICIAL MAGISTRATES AT HEAQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-----------|--|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | All kinds of other criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | District Dehradun as per jurisdiction of the Police Station allotted by the Chief Judicial Magistrate | - | |
| 2. | All kinds of criminal cases triable by Magisterial Court as provided under Cr.P.C. | -do- | - | |
| 3. | Criminal Cases under Juvenile Justice Act | District Dehradun | - | Judicial Magistrate-I, Dehradun is also holding additional charge as Principal Magistrate, Juvenile Justice Board. |

SPECIAL JUDICIAL MAGISTRATES AT HEAQUARTER DEHRADUN

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|-------|---|---|-----------|---------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 1. | All kinds of other criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | District Dehradun as per jurisdiction of the Police Station allotted by the Chief Judicial Magistrate | - | |
| 2. | All kinds of criminal cases triable by Magisterial Court as provided under Cr.P.C. | -do- | - | |

SPECIAL JUDICIAL MAGISTRATES, RISHIKESH

| S.No. | Subject Matter | Jurisdiction | | Remarks |
|--------------|---|---|------------------|----------------|
| | | Territorial | Pecuniary | |
| 1 | 2 | 3 | 4 | 5 |
| 3. | All kinds of other criminal cases (both Police Challani & complaint) triable by magisterial court as provided under Cr.P.C. | Police Station(s) falling in Tehsil Rishikesh allotted by the Chief Judicial Magistrate | - | |
| 4. | All kinds of criminal cases triable by Magisterial Court as provided under Cr.P.C. | -do- | - | |